

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5625/2007

(From the judgement and order(s) in 23/07/2007 in CRLM No.32515/2006
of the HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

IQBAL SINGH NARANG & ORS.

Petitioner(s)

VERSUS

VEERAN NARANG

Respondent(s)

(With appln(s) for stay and office report)

Date: 08/11/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

For Petitioner(s)

Ms. Indu Malhotra, Sr. AFdv.

Mr. Vivek Jain, Adv.

Mr. Vikas Mehta, Adv.

For Respondent(s)

Mr. Ujjal Singh, Adv.

Mr. J.P. Singh, Adv.

Mr. R.C. Kaushik, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Let this matter be listed for orders November 23,
2011.

(N.S.K. Kamesh)
Court Master

(Juginder Kaur)
Assistant Registrar